

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/MP/2017

Subject : Petition seeking the indulgence and intervention by the Commission to protect the rights and interests of all such power generator who have entered into competitively bid Case-I PPAs from being saddled with huge under recoveries of energy charge on account of coal costs that they have incurred in the past but are not being able to pass through due to delay in publication of separate Wholesale Price Index.

Petitioner : Association of Power Producers (APP).

Date of hearing : 14.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Saahil Kaul, Advocate, APP

Record of Proceedings

Learned counsel for the petitioner requested for an adjournment due to non-availability of the arguing counsel in the matter. Request was allowed by the Commission.

2. The petition shall be listed for hearing on 7.11.2017.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)